

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3156
ANSWERED ON:19.08.2004
CRITERIA FOR ALLOTMENT OF PETROL PUMPS
Barad Shri Jashubhai Dhanabhai

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the criteria fixed by the Union Government for allotment of petrol pumps to persons belonging to General and SCs/STs category;
- (b); whether the Union Government has received representation regarding violation of the criteria;
- (c): if so, the total number of representations received from various districts of Gujarat and other States; and
- (d): the number of petrol pumps allotted in 2000-2003 to various districts of Gujarat and other States in violation of fixed criteria and action taken by the Union Government on the representations?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a): The Government have authorized the public sector oil marketing companies (OMCs) to select dealers/distributors of petroleum products, including those for petrol pumps. While asking the OMCs to frame their own guidelines for the purpose, the Government have advised them of certain broad and objective parameters for inclusion in the guidelines. One of these parameters is to provide for reservation of dealerships/ distributorships for different sections of the society. The Ministry has also advised the OMCs to continue the Corpus Fund Scheme for financial assistance to SC/ST candidates. The OMCs have accordingly framed their guidelines and have been making selection and allotments as per these guidelines. The said guidelines provide for 25% reservation of dealerships/ distributorships for the Scheduled Castes/ Scheduled Tribes, and 50% are available to the general category. The candidates interviewed under the SC/ST category are not evaluated under the parameter 'capability to provide infrastructure'.

(b) to (d): While the guidelines, laying down various criteria for selection of dealers/distributors, including the quota reserved for different categories, is followed by all concerned in making selections, the OMCs and the Government do, from time to time, receive complaints alleging irregularity in some selections. These complaints are looked into and remedial action taken after inquiry.